GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 359

TO BE ANSWERED ON THE 01ST DECEMBER, 2021/ AGRAHAYANA 10, 1943 (SAKA)

359. SHRI KUMAR KETKAR:

UAPA AND PSA IN J&K

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Jammu and Kashmir administration has notified new rules under which employees can be dismissed from services if they or their family members are found to be 'sympathetic' to people accused under the Unlawful Activities (Prevention) Act (UAPA) and Public Safety Act (PSA), if so, the reasons therefor;
- (b) whether vigilance clearance was made necessary by the J&K administration for Government employees obtaining a passport; and
- (c) if so, the details thereof and the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a): The Government of Jammu & Kashmir has not notified any new rules in this regard.
- (b) & (c): The Government of Jammu & Kashmir has issued instructions regarding mandatory Vigilance Clearance for Government employees for obtaining passport in accordance with the instructions of the Department of Personnel & Training (DoP&T), Government of India.
